

Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

O.A. No. 56/91
T.A.No.

Date of Decision : 5-3-1991.

	Petitioner.
	Advocate for the petitioner (s)
Versus	
	Respondent.
	Advocate for the Respondent (s)

CORAM :

THE HON'BLE MR. B. N. JAYASIMHA : VICE-CHAIRMAN

THE HON'BLE MR. D. SURYA RAO : MEMBER (JUDICIAL)

1. Whether Reporters of local papers may be allowed to see the Judgement ? *h*
2. To be referred to the Reporter or not ? *no*
3. Whether their Lordships wish to see the fair copy of the Judgment ? *h*
4. Whether it needs to be circulated to other Benches of the Tribunal ? *no*
5. Remarks of Vice Chairman on columns 1, 2, 4
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

BNJ
(BNJ)
VC

DSR
(DSR)
M(J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.56/91.

Date of Order:5-3-1991.

Smt.Kurri Prabhavathi

...Applicant

Vs.

1. The Union of India,
SC Railway, secunderabad
represented by General Manager,
Secunderabad.

2. Divisional Railway Manager,
Vijayawada, SC Railway.

...Respondents

- - -

Counsel for the Applicant : Shri S.Asheervadamma

Counsel for the Respondents : Shri B.Bheemanna, SC for Rlys

- - -

CORAM:

THE HON'BLE SHRI B.N.JAYASIMHA : VICE-CHAIRMAN

THE HON'BLE SHRI D.SURYA RAO : MEMBER (JUDICIAL)

(Judgment of the Division Bench delivered by
Hon'ble Shri D.Surya Rao, Member (J)).

- - -

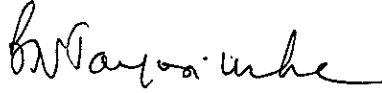
The applicant herein filed O.A.56/91 praying
that a direction be issued to the respondents to appoint
her in any suitable post in the Respondents office i.e.
in the Railways on the ground that she is ~~the~~ widow of a
deceased railway employee, in terms of the instructions/
rules relating to compassionate appointments of deceased
railway employees. By an order dated 12-11-1988 her
request had been rejected without assigning any reasons.
Hence this application.


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2. The applicant is not present to-day . However, earlier on 22-2-1991 learned standing counsel for Railways Shri V.Bhimaana had addressed a letter to the Registry stating that the Railway Administration had considered ~~xxxxxxx~~ the applicant's application for appointment as Casual Labour and she has been directed to report to the Assistant Engineer, Bitragunta for Medical Examination vide letter No.B/P.Con.564/10/88/C1 dated 14/19-2-1991. In these circumstances it is stated that as the applicant has received the relief sought for and no further directions are necessary. Accordingly the application is disposed-of as no orders are necessary. No costs.


(B.N.JAYASIMHA)
Vice-Chairman


(D.SURYA RAD)
Member (J)

Dated: 5th March, 1991.
Dictated in Open Court.


Deputy Registrar (Adm)

avl/

To

1. The General Manager, Union of India,
S.C.Railway, Secunderabad.
2. The Divisional Railway Manager,
vijayawada, S.C.Rly.
3. One copy to Ms.S.Asheervadamma, Advocate
16, venkatapuram colony, Padmajanagar, Secunderabad.
4. One copy to Mr.B.Bheemanna, SC for Rlys, CAT.Hyd.
5. One spare copy.

pvm

8-2-91
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26/RCY

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CHECKED BY

APPROVED BY

TEMPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.B.N.JAYASIMHA : V.C.

AND

THE HON'BLE MR.D.SURYA RAO : M(J)

AND

THE HON'BLE MR.J.NARASIMHA MURTY:M(J)

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

Dated: 5-3-1991.

~~ORDER~~ / JUDGMENT:

M.A./R.A./C.A. NO.

in

T.A.No.

W.P.No.

O.A.No. 56/91

Admitted and Interim directions
issued.

Allowed

Disposed of with directions 1991

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected.

No order as to costs.

